

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**A.B.A. No.1782 of 2021**

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Akhilesh Vishwakarma                    ....    ....    ....    Petitioner

Versus

The State of Jharkhand                    ....    ....    ....    Opposite Party  
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**CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner                    : None

For the State                                : None  
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**Order No.02 Dated- 20.04.2021**

The matter is taken up through video conferencing.

No one turns up either on behalf of the petitioner or on behalf of the State.

The petitioner is directed to remove the defects pointed out by the stamp reporter within two weeks after the lockdown is over.

Apprehending his arrest in connection with Compliant Case No.1646 of 2020 instituted under Sections 8 (1), 10, 52 of the Indian Forest Act and Section 8 (d)/11 of the Bihar Saw Mill Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner along with the co-accused persons was illegally running a saw mill inside the forest area and he fled away on seeing the Forest personnel and saw-mill machine, diesel pump, guiding machine, saw-mill blade, cutter machines and some logs of wood were seized from the forest area. It has been averred in the instant anticipatory bail application that the allegation against the petitioner is false. It has been further averred in para-12 of the instant anticipatory bail application that the petitioner has no criminal antecedent and in para-16 it has been averred that the petitioner is ready and willing to abide by any terms and conditions imposed upon him by this Court.

Considering the facts of the case, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M., Garhwa within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.10,000/- (Rupees ten thousand) as cash security** and on furnishing

bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the satisfaction of learned J.M., Garhwa in connection with Compliant Case No.1646 of 2020 **with the condition that he will co-operate with the trial of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

**(Anil Kumar Choudhary, J.)**

Animesh/